

GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

LOK SABHA
UNSTARRED QUESTION NO. 1777

TO BE ANSWERED ON THE 8TH MARCH, 2016/PHALGUNA 18, 1937 (SAKA)

BENEFITS TO BSF PERSONNEL

1777. SHRI MULLAPPALLY RAMACHANDRAN:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is considering to treat Border Security Force (BSF) personnel as part of the Armed Forces for the purpose of service regulations and pensionary benefits;

(b) if so, the details thereof;

(c) whether any representation has been received to extend rights of ex-servicemen to BSF personnel; and

(d) if so, the reaction of the Government in this regard?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI KIREN RIJIJU)

(a) & (b): Service Conditions of Border Security Force (BSF) and Defence Forces are governed by different set of Rules. Presently, there is no proposal under consideration to treat BSF as part of the Defence Forces for the purpose of service regulations and pensionary benefits.

(c) to (d): Yes Madam, such representations have been received. On 23/11/2012, Government has conveyed approval to declare the retired

Central Armed Police Force (CAPF) personnel, including BSF as "Ex-CAPF" personnel. The status "Ex-CAPF" is quite distinct from "Ex-Servicemen" of Defence Forces. No additional benefits will be desired from the Central Government due to this change of designation for their next of kin (NOK) or dependents of retired CAPF personnel. Based on such designation of Ex-CAPF personnel, Individual State Governments may however award the benefits as they deem fit to such Ex-CAPF personnel.
